

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.284  
TO BE ANSWERED ON 20.07.2021**

**INCOME LIMIT OF OBCs CREAMY LAYER**

**284. SHRI RAJA AMARESHWARA NAIK:  
DR. JAYANTA KUMAR ROY:  
DR. SUKANTA MAJUMDAR:  
SHRI RAJVEER SINGH (RAJU BHAIYA):  
SHRIMATI SANGEETA KUMARI SINGH DEO:  
SHRI BHOLA SINGH:  
SHRI VINOD KUMAR SONKAR:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has received several representations from different social welfare organizations for raising income limit of Other Backward Classes (OBCs) creamy layer in the country;
- (b) if so, the Government's reaction thereto;
- (c) whether the Parliamentary Standing Committee on Welfare of OBCs has also recommended increasing the income limit of OBC creamy layer and if so, the Government's reaction thereto;
- (d) whether the Government has received complaints from various OBC Government Employees regarding unfair practice of non forwarding of their applications on deputation and if so, the Government's reaction thereto;
- (e) whether the Supreme Court recently mandated to identify State list of OBCs to Central Government;
- (f) if so, whether the Government is considering to amend the constitutional provision to restore it; and
- (g) the steps being taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SUSHRI PRATIMA BHOUMIK)**

- (a) to (c) : Yes Sir. A proposal for revision of the income criteria for determining the Creamy Layer amongst the OBCs is under consideration of the Government.
- (d): No Sir.

(e) : The Supreme Court in its Order dated 5<sup>th</sup> May 2021 in Civil Appeal No.3123/2020- have observed that as per provisions of Article 342A of the Constitution the States do not have the power to maintain a separate State List of OBCs. The Central List notified under Article 342A, shall be the only list for all purposes of the constitution, in relation to each state and in relation to every Union Territory.

(f & g ) : The matter is under examination.

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